NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 160/2016 RT CP NO. 12/Chd/Pb/2017

M/s. Venkateshwara Hatcheries Private Limited.

....Petitioner

Versus.

M/s. G.B. Poultry Farm Private Limited.

....Respondent.

Present:

Mr. Sumeet Jain, Advocate for petitioner.

None for respondent.

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to avail of remedy under the Insolvency and Bankruptcy Code, 2016 or any other appropriate remedy under the law, if so advised.

(Justice R.P.Nagrath) Member (Judicial)

-Sd/-

July 04, 2017.